(ग) क्या यह भी सच है कि केन्द्रीय जांच ब्यूरों के तहत जांच करने वाले मामलों की संख्या में गत वर्षों में भारी वृद्धि हुई है,

(घ) यदि हां, तो वर्ष 1991-92, 1992-93 और 1993-94 में कुल कितने मामले जांच हेतु दर्ज किये गये, और

(ङ) उक्त अवधि के दौरान केन्द्रीय जांच ब्यूरो द्वारा कुल कितने मामले जांच पूरी पर निपटाये गये ?

गृह मंत्रालय में राज्य मंत्री (प्रो0 एम0 कामसन) : (क) और (ख) सरकार का केन्द्रीय गुप्तचर संस्थान नामक कोई संस्थान नहीं है । तथापि बढ़ते हुए मामलों, विशेष रूप से राजकोषीय और वित्तीय मामलों से निपटने के लिए एक पृथक आर्थिक अपराध प्रभाग स्थापित करके केन्द्रीय जांच ब्यूरों को हाल ही में सुदृढ़ और पुनर्गठित किया गया है । जांच अधिकारियों के पदों की संख्या भी बढ़ाई गयी है ।

(ग) और (घ) दर्ज किए गए मामलों के वर्ष-वार आंकड़ निम्न प्रकार से हैं :

वर्ष	दर्ज मामलों की संख्या
1991	1180
1992	1232
1993	1282
1994	1389

(ङ) उपर्युक्त अवधि के दौरान मामलों का वर्ष-वार निपटान निम्न प्रकार है :

वर्ष	निपटाए गए मामलों की संख्या
1991	1182
1992	1306
1993	1339
1994	1333

Increase in Rape Cases

1584. MISS SAROJ KHAPARDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of rape of girl-child below ten years of age has showed an alarming increase in the recent past in the country wherein even infant girls were not spared by the rapists;

(b) if so, whether Government propose to proivde death sentence for the child rapists in the country by amending IPC or enacting a separate law for the purpose; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON): (a) The number of child victims (below 10 years of age) of rape in the country during the years 1991 to 1994 was, respectively 1099, 634 and 533.

(b) No, Sir.

(c) It is felt that the State Governments with whom the responsibility of checking crime rests, need to sensitize their police forces, create awareness among the public and take such steps as necessary to check crimes including rape cases. The Government also, from time to time, been drawing the attention of the State Governmetns to the preventive, punitive and rehabilitative measure which need to be taken by the State Goverments in connection the crime against women, minors and other vulnerable sections of the society.

Illegal Trade of Tiger Limbs

1585. SHRI KRISHNA KUMAR BIRLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that there is a persistent clandestine trade in tiger body parts in the country despite various measures taken by Government to check it;